

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-125-2020

IN

CONTEMPT PETITION NO.19 OF 2020

IN

WRIT PETITION NO. 455 OF 2018

M/s. Ira Exotica Pvt. Ltd. and Anr.

... Applicant.

Versus

Mr. M. N. Vernekar,
Town Planner,
Town & Country Planning Department,
Margao.

... Respondent.

Mr. Shivan Desai, Advocate for the Applicant.

Mr. Devidas J. Pangam, Advocate General with Ms. Ankita Kamat,
Additional Government Advocate for the Respondent.

Coram : M. S. SONAK &
M. S. JAWALKAR, JJ

Date: 12th October, 2020

P.C.

The learned Advocate General makes a statement that the Town & Country Planning Department has already disposed of the petitioner's representation and a copy of the decision will be made available to the petitioner in the next 2 days.

2. In view of the aforesaid, nothing survives in this contempt petition which is accordingly disposed of.

3. In case, the petitioner is aggrieved by the decision of the Planning authorities, it will no doubt, be open to the petitioner to challenge the same in accordance with law.

4. The contempt petition is, accordingly, disposed of.

M. S. JAWALKAR, J.

M. S. SONAK, J.

msr.